

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1094 & 1140 of 2019

IN THE MATTER OF:

M/s BCIL Yelahanka Projects LLP. ...Appellant

Versus

Mr. Amit Chandrakant Shah & Ors. ...Respondents

Present:

For Appellant: Mr. Gautam Singh, Advocate.

Respondent: Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for R- 1.

Mr. Rahul Kukreja and Mr. Amit Agrawal, Advocates for R- 2 & 4.

Mr. Om Prakash, Advocate for R- 3.

Ms. Garima Jain, Advocate for R- 5.

ORDER
(Virtual Mode)

31.07.2020 The Learned counsel for the Respondent No. 5 submits that she has filed the Reply-Affidavit, it is taken on record.

Learned counsel for the Respondent No. 3 further seeks one-week time to file Reply-Affidavit. Prayer allowed.

Rejoinder, if any, may be filed within one-week thereafter.

Parties are directed to supply the copy of the Reply-Affidavit / Rejoinder to Opponent Counsels.

Let the matter be fixed on **21st August, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)